

that the Indian drug manufacturers will be allowed formulation licences upto ten times of the value of their bulk drug production, provided that the formulation turnover is based on a ratio of 2:1 between consumption of indigenous bulk drugs and imported/canalised bulk drugs.

#### **Complaints against U.S. Drug Firm**

370. SHRI A. R. BADRI NARAIN:  
Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are over-seeing into complaints of concealment of export earning and tax evasion by a U.S. firm;

(b) if so, what are the nature of complaints against the U.S. Firm; and

(c) whether the charges have been proved and any action initiated?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):  
(a) Yes, Sir.

(b) A complaint was received that M/s. Abbott had exported drugs worth Rs. 42—25 lakhs to Nigeria in the year 1975 and that sale proceeds, instead of being received in this country, have been credited to the firm's Principals abroad.

(c) The complaint is being enquired into by the Government in consultation with the Indian High Commission and other concerned authorities. M/s. Abbott have stated that of the 9 (nine) consignments shipped to Nigeria between January and November, 1975, 2 (two) consignments were lost at sea and the remaining 7 (Seven) consignments were not cleared within reasonable time by the consignees, owing to the acute congestion in the Nigerian ports. The firm have also stated that the major portion of these 7 consignments has been ordered to be destroyed by the Federal Ministry of Health,

Nigeria. The firm have further stated that their exports during the five years preceding March '78 have been of the order of about Rs. 1.85 crores and their record of realisation, with the exception of Nigeria, has been almost 100 per cent.

#### **Furnishing of accounts by Oil India Ltd.**

371. SHRI MUKHTIAR SINGH MALIK;  
DR. SAROJINI MAHISHI;

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware that Oil India Ltd. has not yet furnished its accounts since 1971 to Government;

(b) if so, what are the reasons there; and

(c) steps taken by Government to get all the accounts of this company finalised soon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):  
(a) and (b). Accounts of Oil India Limited upto the year 1976 have been finalised and adopted.

(c) Does not arise.

#### **Appointments of sons and wards of railway employees**

372. SHRI MOHD. SHAFI QURESHI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of *ad hoc* appointments made in the years 1974—76 of the sons and wards of Railway employees;

(b) the number of employees whose services have been regularised; and

(c) how long would it take to regularise the services of remaining employees;